# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

# HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 25<sup>th</sup> OF JANUARY, 2024

## CRIMINAL REVISION No. 5444 of 2018

# **BETWEEN:-**

RAMKUMAR S/O LATE SHIVPRASAD TIWARI, AGED ABOUT 45 YEARS, OCCUPATION: BUSINESS(PANDITAI) 153, PRINCE CITY SHYAM NAGAR, SUKHLIYA INDORE (MADHYA PRADESH)

....PETITIONER

(MS.ANAMIKA SEN, LEARNED COUNSEL FOR THE PETITIONER).

# **AND**

- 1. SMT KRISHNA W/O RAMKUMAR TIWARI, AGED ABOUT 40 YEARS, OCCUPATION: HOUSEHOLD 152, PRINCE CITY SHYAM NAGAR, SUKHLIYA, INDORE (MADHYA PRADESH)
- 2. SATAKSHI MINOR THROUGH U/G MOTHER SMT. KRISHNA D/O RAM KUMAR TIWARI, AGED ABOUT 9 YEARS, 152, PRINCE CITY SHYAM NAGAR INDORE (MADHYA PRADESH)
- 3. MOHANA MINOR THROUGH U/G MOTHER SMT. KRISHNA D/O RAM KUMAR TIWARI, AGED ABOUT 2 YEARS, 152, PRINCE CITY SHYAM NAGAR INDORE (MADHYA PRADESH)

....RESPONDENTS

#### (SHRI GAURAV RAWAT, DY. G.A.).

This revision coming on hearing this day, the court passed the following:

## **ORDER**

This criminal revision has been filed on behalf of the petitioner under Section 19(4) of Family Courts Act against the order dated 19.09.2018.

Since the matter has already been decided by the learned Family Court, learned counsel for the applicant prays for withdrawal of the petition.

Prayer is allowed.

Accordingly, the CRR stands dismissed as withdrawn.

(PREM NARAYAN SINGH) JUDGE

VD

